

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 665/TT/2020

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for assets under POWERGRID works associated with “TBCB lines under Common Transmission System for Phase-II generation projects in Odisha” in Eastern and Western Region”.
- Date of Hearing** : 29.10.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Limited and 14 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A K Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for determination of transmission tariff from COD to 31.3.2024 in respect of the following transmission assets under POWERGRID works associated with “TBCB lines under Common Transmission System for Phase-II generation projects in Odisha” in Eastern and Western Region:
- i. Asset-I: 02 numbers of 765 kV Line Bays at 765 kV Jharsuguda (Sundargarh) Sub-station alongwith 02x240 MVAR Switchable Line Reactor (SLR) with 700 ohm NGR (Neutral Grounding Reactor) for termination of Jharsuguda (Sundargarh)- Raipur pool 765 kV D/C line (under TBCB);
- ii. Asset-II: 02 numbers of 765 kV Line Bays at 765 kV Raipur Pool Station alongwith 02x240 MVAR Switchable Line Reactor (SLR) with 700ohm NGR



(Neutral Grounding Reactor) for termination of Jharsuguda (Sundargarh)-Raipur Pool 765 kV D/C line (under TBCB)

- b. As per the Investment Approval dated 10.3.2017, the scheduled COD of the transmission system was within 24 months, i.e., 9.3.2019. The transmission assets were put into commercial operation on 7.4.2019 with a marginal time over-run of 29 days.
 - c. The estimated completion cost for the transmission assets is within the apportioned approved FR cost. The entire scope of the project is covered in the instant petition.
3. The representative of MPPMCL, Respondent No 1, requested to consider the reply filed in the matter.
 4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

